

(open court)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Dated, Allahabad. This 18th December, 2000

CORAM : Hon'ble Mr. S.K.I.Naqvi, Member (J)
original Application No. 441/98

Lalita Devi
W/O Late Shyam Narain R.O.H.No.514
Bajiv Nagar, Mahaviran, Nagra Jhansi
..... Applicant

Counsel for the applicant : Sri R.K.Nigam

V E R S U S

1. Union of India through the General Manager, C.Rly. Mumbai CST
2. Divisional Railway Manager, C.Rly. Jhansi, U.P.

..... Respondents

Counsel for the Respondents : Sri A.K.Gaur

O R D E R (open Court)

Prayer for ~~ef~~ Smti. Lalita Devi W/O Late Shyam Narain has been refused vide Annexure-1 mentioning that the Casual Labour Card through which Late Shyam Narain secured service benefits was a forged and therefore the applicant Smti. Lalita Devi cannot be provided with an appointment on compassionate ground on the death of her husband on 18.5.1992. The applicant has impugned this order dated 5.12.1997 mainly on the ground that this is only to harass her whereas it was virtually approved by the Headquarter.

Respondents have contested the case.

It is quite evident from the pleadings and Annexure-2 that after having submitted this allegedly bogus Casual Labour Card late husband of the applicant worked in the Respondents' establishment for more than a decade and was provided service benefits on the basis of the sam

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and this allegation has been raised only when the widow wife of the deceased requested for appointment on compassionate ground. I do not find that the impugned Annexure-1 can be sustained and the same is quashed accordingly and the Respondents are directed to re-examine the case within 4(four) months from the date of communication of this order and pass appropriate ^{speaking} order. O.A. is decided accordingly. No order as to the cost.

JM

KKC